GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 2713

TO BE ANSWERED ON THE 19TH DECEMBER, 2023/ AGRAHAYANA 28, 1945 (SAKA)

HARASSMENT OF DALITS

†2713. KUNWAR DANISH ALI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there has been increase in the number of incidents related to rape and harassment of Dalits in the country particularly in Uttar Pradesh during the last few years;

(b) if so, the number of said incidents during the last five years and the total number of such cases reported and the number of cases in which action has been taken; and

(c) the steps taken by the Government for the protection of Dalits in the country?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)

(a)& (b): National Crime Records Bureau (NCRB) compiles statistical data on crimes as reported to it by the States/UTs and publishes the same in its publication "Crime in India". The latest published report pertains to the year 2022. The State/UT-wise, including Uttar Pradesh details of Cases Registered (CR), Cases Charge-sheeted (CCS), and Persons Arrested (PAR) under Crime against Scheduled Castes (SCs) during years 2018-2022, are at Annexure-I.

The Crime Head-wise details of number of Cases Registered (CR), Cases Charge-sheeted (CCS), and Persons Arrested (PAR) under Crime against Scheduled Castes (SCs) during years 2018-2022, are at Annexure-II.

(c): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibility of maintaining law and order, protection of life and property of the citizens including SCs rest with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws. However, the Government is committed to ensure protection of members of Scheduled Castes.

Bureau of Police Research & Development (BPR&D) conducts training, courses and webinars from time to time for police personnel sensitizing them for effective implementation of Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) (POA) Act, 1989.

In addition, Government of India has issued advisories to States/UTs from time to time to implement the provisions of the POA Act and Rules in letter and spirit, which are available at www.mha.gov.in.

To make the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 more effective and to provide greater justice and enhanced redressal to injustice suffered by the atrocity victims, this Act has been amended in 2015. The amendment includes new offences, expanded scope of presumptions, institutional strengthening, which inter-alia includes establishment of Exclusive Special Courts and specification of Exclusive Special Public Prosecutors to exclusively try offences under the POA Act to enable expeditious disposal of cases, power of Special Courts and Exclusive Special Courts to take direct cognizance of offences. Further, Section 18 of the POA Act was amended through the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Act, 2018 and enforced on 20.08.2018. Conduct of a preliminary enquiry before registration of an FIR or to seek approval of any authority prior to arrest of an accused is no longer required.

The Ministry of Home Affairs has advised the States and UTs to identify the atrocity-prone areas for taking preventive measures to save life and property of the members of the SC/ST communities and post adequate number of police personnel, fully equipped with policing infrastructure in the Police Stations in such vulnerable areas.

Further, the Department of Social Justice and Empowerment, Ministry of Social Justice & Empowerment runs a Centrally Sponsored Scheme for the implementation of Protection of Civil Rights (PCR) Act, 1955 and the Scheduled Castes (SC) and the Scheduled Tribes (ST) (Prevention of Atrocities) {POA} Act 1989, under which Central Assistance is provided to the State Governments and Union Territory Administrations for effective implementation of the PCR Act, 1955 and the SC/ST (POA) Act, 1989.

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Annexure-I

State/UT-wise Cases Registered(CR),Cases Charge-sheeted(CCS), and Persons Arrested(PAR) under Crime against Scheduled Castes(SCs) during 2018 to 2022

SL	State/UT	2018			2019			2020			2021			2022		
		CR	CCS	PAR	CR	CCS	PAR	CR	CCS	PAR	CR	CCS	PAR	CR	CCS	PAR
1	Andhra Pradesh	1836	1430	2690	2071	928	2560	1950	1615	3067	2014	1915	2749	2315	1571	3255
2	Arunachal Pradesh	0	0	0	0	1	0	0	1	0	0	0	0	0	0	0
3	Assam	8	2	18	21	5	25	28	3	21	15	3	11	14	3	15
4	Bihar	7061	6469	7190	6544	4784	7483	7368	5453	6170	5842	4588	5089	6509	5135	5863
5	Chhattisgarh	264	236	406	341	313	591	316	280	580	330	337	690	323	358	727
6	Goa	5	3	1	3	4	0	2	1	3	4	3	0	8	7	0
7	Gujarat	1426	1269	3362	1416	1229	3116	1326	1203	3081	1201	1144	2823	1279	1182	2655
8	Haryana	961	564	1268	1086	670	1308	1210	632	1390	1628	738	1480	1633	744	1531
9	Himachal Pradesh	130	111	264	189	111	243	251	185	354	244	144	349	210	148	165
10	Jharkhand	537	250	365	651	209	248	666	292	459	546	460	568	674	318	511
11	Karnataka	1325	1098	2682	1504	1131	2775	1398	1208	3667	1673	1556	4301	1977	1636	4162
12	Kerala	887	608	989	858	634	1041	846	655	991	948	1111	1459	1050	957	1257
13	Madhya Pradesh	4753	4738	8341	5300	5073	8660	6899	6718	10545	7214	7236	7944	7733	7588	6735
14	Maharashtra	1974	1545	4231	2150	1800	4469	2569	2133	6149	2503	2357	5976	2743	2371	5379
15	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
16	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	5	5	5
18	Nagaland #	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19	Odisha	1778	1663	803	1886	2365	1703	2046	2088	1556	2327	2032	681	2902	3090	1433
20	Punjab	168	84	287	166	76	255	165	97	276	200	96	249	162	69	266
21	Rajasthan	4607	2407	4454	6794	3194	5594	7017	3328	6230	7524	3726	7013	8752	4031	7701
22	Sikkim	5	4	4	4	2	3	0	0	0	2	1	2	3	0	0
23	Tamil Nadu	1413	1221	3260	1144	967	2974	1274	968	3284	1377	1050	3154	1761	1297	3606
24	Telangana	1507	1046	1775	1690	1119	2433	1959	1534	2522	1772	1550	2321	1787	1979	2459
25	Tripura	1	0	0	0	0	0	2	0	0	3	0	0	2	1	0
26	Uttar Pradesh	11924	9906	20151	11829	9931	18974	12714	10489	18461	13146	11358	20067	15368	12996	23212
27	Uttarakhand	58	65	99	84	68	87	87	64	78	123	87	88	114	99	79
28	West Bengal	119	80	80	145	89	50	109	128	114	108	122	126	104	123	112
	TOTAL STATE(S)	**42747**	**34799**	**62720**	**45876**	**34703**	**64592**	**50202**	**39075**	**68998**	**50744**	**41614**	**67140**	**57428**	**45708**	**71128**
29	A&N Islands	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
30	Chandigarh	1	1	1	1	0	0	3	0	2	0	0	0	4	1	1
31	D&N Haveli and Daman & Diu+	1	0	0	2	0	0	1	1	2	0	1	0	0	0	0
32	Delhi	36	32	73	76	51	64	69	59	42	136	100	197	130	99	195
33	Jammu & Kashmir*	1	1	1	2	0	0	7	0	1	13	3	16	11	6	17
34	Ladakh	-	-	-	-	-	-	0	0	0	0	0	0	0	0	0
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	7	5	5	4	0	0	9	3	3	7	6	18	9	13	35
	TOTAL UT(S)	**46**	**39**	**80**	**85**	**51**	**64**	**89**	**63**	**50**	**156**	**110**	**231**	**154**	**119**	**248**
	TOTAL (ALL INDIA)	**42793**	**34838**	**62800**	**45961**	**34754**	**64656**	**50291**	**39138**	**69048**	**50900**	**41724**	**67371**	**57582**	**45827**	**71376**

Source: Crime in India

Note : '+' Combined data of erstwhile D&N Haveli UT and Daman & Diu UT during 2018-2019

*' Data of erstwhile Jammu & Kashmir State including Ladakh during 2018-2019

Clarifications are pending from Nagaland for the year 2022

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Lok Sabha U.S.P.Q. No. 2713 for 19.12.2023
Annexure-II

Crime Head-wise Cases Registered(CR), Cases Charge-sheeted(CCS), and Persons Arrested(PAR) under Crime against Scheduled Castes(SCs) during 2018 to 2022

SL	Crime Head	2018			2019			2020			2021			2022		
		CR	CCS	PAR	CR	CCS	PAR	CR	CCS	PAR	CR	CCS	PAR	CR	CCS	PAR
1A	SC/ST (Prevention of Atrocities) Act	38327	31256	55938	41804	31584	57770	45995	36178	61925	45610	37170	58800	52866	42026	65147
1A.1	Murder	798	715	2056	892	747	2243	855	748	2309	967	894	2389	954	851	2425
1A.2	Attempt to Commit Murder	677	609	1931	784	653	2207	1119	820	2719	916	860	2446	1126	1065	2761
1A.3	Simple Hurt	13078	11558	16091	13270	10228	16695	16543	13145	19301	15485	13229	17495	18428	15123	18802
1A.4	Grievous Hurt	1196	1073	1897	1066	949	2046	1587	1221	2509	1286	1170	2111	1281	1163	2110
1A.5	Assault on Women with Intent to Outrage her Modesty	3091	2557	3683	3377	2628	3897	3373	2674	4179	3764	3145	4442	4160	3341	4800
1A.6	Insult to the Modesty of Women	148	62	95	143	80	127	144	122	167	157	117	101	226	156	213
1A.7	Kidnapping and Abduction	939	657	1134	915	591	1180	847	563	1080	813	578	1071	1087	793	1333
1A.8	Rape	2936	2546	3679	3484	2893	4280	3372	2959	4435	3870	3504	5047	4241	3754	4890
1A.9	Attempt to Commit Rape	132	93	138	127	80	101	90	57	76	100	57	60	104	51	55
1A.10	Riots	1316	1068	6128	1293	1085	5173	1445	1264	5803	1022	871	4669	972	780	3973
1A.11	Robbery	69	45	104	58	42	123	56	37	88	49	43	113	55	44	153
1A.12	Dacoity	57	43	322	22	17	148	13	14	113	19	13	101	9	6	44
1A.13	Arson	147	132	345	164	122	261	95	93	192	161	131	236	167	135	224
1A.14	Criminal Intimidation	3137	2500	3134	3089	2593	3953	3788	3121	4271	5130	4303	4629	5274	4498	3860
1A.15	Other IPC crimes	10606	7598	15201	13120	8876	15336	12668	9340	14683	11871	8255	13890	14782	10266	19504
1B	SC / ST (Prevention of Atrocities) Act only	4212	3329	6672	4144	3157	6570	4273	2949	7099	5269	4549	8547	4703	3789	6201
1B.1	Intentionally Insult or Intimidate with Intent to Humiliate	2215	1750	3809	2011	1554	3044	1819	1394	3382	1851	1580	2709	1735	1402	1808
1B.2	Occupy/Disposes Land Belongs to SCs/STs	121	48	85	45	17	13	87	30	102	56	52	62	50	27	23
1B.3	Prevent or deny or obstruct usage of public place/passage	16	13	21	26	15	225	34	27	72	124	106	24	305	223	4
1B.4	Force to leave place of Residence/Social Boycott	3	1	4	5	1	2	19	5	19	18	13	15	15	6	12
1B.5	Other Offences	1857	1517	2753	2057	1570	3286	2314	1493	3524	3220	2798	5737	2598	2131	4354
1	Total of SC/ST (Prevention of Atrocities) Act (1A+1B)	42539	34585	62610	45948	34741	64340	50268	39127	69024	50879	41719	67347	57569	45815	71348
2	Protection of Civil Rights Act	254	253	190	13	13	316	23	11	24	21	5	24	13	12	28
	Crime/Atrocities against Scheduled Castes (1+2)	**42793**	**34838**	**62800**	**45961**	**34754**	**64656**	**50291**	**39138**	**69048**	**50900**	**41724**	**67371**	**57582**	**45827**	**71376**

Source: Crime in India

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